

Income-tax/Sales tax on a retainer basis or even otherwise without having Government's prior approval during the first two years of his retirement;

(b) whether an Officer who does not hold any such Law Degree is debarred from working on a retainer basis without Government's prior approval within the first two years of his retirement;

(c) if so, the reasons for this disparity between the two sets of Officers having different qualifications; and

(d) the steps which Government propose to take to remove this anomaly and set matters right?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE OFFICE AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): (a) to (c). Subject to what is stated in the succeeding paragraph in regard to an officer who belonged to the Indian Revenue Service before retirement or was a Member of any other Central Service Class I but retired from a post under the Department of Revenue and Insurance, a retired Class I officer who holds a Law degree is free to practice law/Income-tax/Sales tax on a retainer basis or even otherwise, within two years of retirement without taking permission of the Government, provided the matters in respect of which such practice is to be set up are such as are not likely to give his clients an unfair advantage by reason of his previous official position and would not involve liaison or contact with offices or officers of the Government. Similarly, other retired Class I officers who do not possess such Law Degree are also free to practice law/Income-tax Sales tax on a retainer basis or even otherwise within two years of retirement without taking permission of the Government provided the matters in respect of which such prac-

tice is to be set up are not relatable to their official knowledge or experience and will not involve liaison or contact with the offices or officers of the Government

An officer who belonged to the Indian Revenue Service before retirement or was a member of any other Central Service Class I but retired from a post under the Department of Revenue and Insurance, whether he possesses a Law Degree or other professional qualification, or not, is prohibited from setting up practice in matters relating to Income-tax, Wealth Tax, duties of customs, duties of Central Excise, or estate duty or as representative of assessee in proceedings under the enactment relating to the levy of such tax or duty, within two years of retirement, in an area within the local limits of his jurisdiction during the three years preceding retirement. In case he sets up practice in the above matters outside the aforesaid limits of jurisdiction, he could do so only with the prior permission of Government.

There is thus no disparity between a retired Class I officer who holds a Law Degree and the one who does not hold a Law Degree in regard to practice of law/Income-tax/Sales tax on a retainer basis or even otherwise within two years of retirement

(d) Does not arise

**Power supply position in West Bengal**

4007. SHRI S N SINGH DEO: Will the Minister of ENERGY be pleased to state:

(a) whether the power supply position in West Bengal is likely to be restricted for sometime, and

(b) if so, whether the completion of Santaldih-Howrah and Santaldih-Durgapur-Khosla transmission line will take more time?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a)

In West Bengal in the area fed by Damodar Valley Corporation, there are no power cuts at all; In areas fed by West Bengal State Electricity Board and Damodar Valley Corporation, there are no energy cuts as such, although peak load restrictions and load staggering have been in force since August, 1974

(b) The work on the construction of Santaldih-Howrah line is in progress. In the case of Santaldih-Durgapore-Kasba line, Santaldih-Durgapore Section has already been completed and Durgapore-Kasba is under construction

**Coordination between new article applications rejected and expansion applications of larger houses and foreign Dominated Firms**

4008 SHRI K S CHAVDA Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state

(a) whether there is no coordination between new article applications rejected even though received earlier than the expansion applications of larger houses and foreign dominated firms received subsequently and accorded recommendations by the Licensing Committee particularly in chemicals in last two years and

(b) if so the steps Licensing Committee wants to take to reconsider such wrongly rejected applications the details of rejections of applications of new undertakings in medium scale and approval accorded to larger houses/foreign sector for the same item during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B P MAURYA) (a) and (b) According to the industrial policy announced in February 1973, large industrial houses and branches and subsidiaries of foreign companies are eligible to participate, along with others in the specified 19 industries of critical importance to the national

economy. Their applications in respect of the industries can be considered if the production is predominantly for exports. Even in the specified list of industries, it is the Government policy to encourage small and medium entrepreneurs whenever such entrepreneurs are forthcoming. Individual applications are considered by the Licensing Committee in accordance with this policy and also keeping in view the merits of individual proposals. Wherever necessary, applications earlier rejected are also reviewed.

Entrepreneurs whose applications are rejected by the Licensing Committee are given an opportunity to represent against such rejection within a specified time and such representations are duly considered by the Government before communicating final rejection to the applicant.

**Applications of new entrepreneurs and Technocrat Institutions**

4009 SHRI K S CHAVDA Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state

(a) number of applications of new entrepreneurs received after the SIA came into force on 1st November 1973

(b) number of pending applications cleared along with SIA cases during this period,

(c) number of SIA applications thoroughly examined and the summary of the administrative Ministries attached,

(d) number of cases in which the summaries of new proposals were not complete and they were rejected and

(e) the steps Government propose to take to consider applications from new entrepreneurs sympathetically and encourage technocrat institutions in future?